

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION NO. 64/2008

Sub: Fixation of and adjudication on the transmission charges of Gujarat transmission system used for transmission of power from the State of Gujarat to Union Territory of Diu and Daman under Section 62 and 79 of the Electricity Act, 2003.

PETITION NO. 67/2008

Sub: Fixation of and adjudication on the transmission charges of Gujarat transmission system used for transmission of power from the State of Gujarat to Union Territory of Dadra and Nagar Heveli under Section 62 and 79 of the Electricity Act, 2003.

Date of hearing : 19.5.2009

Coram : Shri R.Krishnamoorthy, Member, and
Shri V.S.Verma, Member

Petitioners : Gujarat Energy Transmission Corporation Ltd., Vadodra

Respondents: 1. Union Territory of Daman and Diu, through Electricity
Department, Administration of Daman and Diu, Daman
2. Union Territory of Dadra and Nagar Haveli, through
Electricity Department, Administration of Dadra and
Nagar Haveli, Silvassa
3. Maharashtra State Electricity Distribution Company
Limited, Mumbai
4. Gujarat Urja Vikas Nigam Ltd., Vadodra
5. Madhya Pradesh Power Trading Company Ltd.,
Jabalpur
6. Chhattisgarh State Electricity Board, Raipur
7. Electricity Department, Govt. of Goa, Panaji
8. Power Grid Corporation of India Ltd (WRHQ)., Nagpur
9. Western Regional Power Committee, Mumbai

Parties present : Shri Anand K.Ganesan, Advocate for applicants
Shri Sakesh Kumar, Advocate for DNH
Shri G.T.Chandan, Advocate for DD
Shri Mansoor Ali, Advocate for Govt. of Goa
Shri P.J.Jani, GETCO
Shri S.K.Trivedi, GETCO
Shri P.S.Deve, DNH
Ms. Poonam Verma, Govt. of Goa
Shri S.Patel, MS, WRPC
Shri D.Khandelwal, MPPTCL

Through these two petitions, the petitioner sought fixation of transmission charges for use of Gujarat Transmission System for conveyance of central sector power to Union Territories of Daman & Diu (DD) and Dadra and Nagar Haveli

(DNH) and also adjudication of the dispute and difference between the parties including consequential relief for payment of transmission charges for the period from 28.2.2006.

2. By order dated 3.2.2009, WRPC was directed to submit the detailed calculation of the transmission charges for transmission of power to DD and DNH within one month of issuance of this order. The calculations were to be made based on the principles and guidelines contained in the order. WRPC vide its letter dated 3.3.2009 submitted the calculations of transmission charges, the copies of which were transmitted to the parties.

3. Seventh Respondent, Goa had filed IA for consideration for calculation of transmission charges in addition to DD and DNH. Learned counsel for Goa requested that, as a respondent in the current proceedings, was entitled to seek calculation of the transmission charges for conveyance of electricity to the State of Goa. He requested the Commission to direct the WRPC to carry out similar calculations of transmission charges for Goa also along with the calculations for DD & DNH.

4. Learned counsel for DNH stated that it had no objection to the calculations made by WRPC.

5. The representative of petitioner stated that it had a shortfall in revenue and if the transmission charges as calculated by WRPC were adopted then they would suffer further loss in revenue. He requested that the calculations should be implemented from a prospective date. He further stated that there was much delay in the process of approaching WRPC, GERC and then CERC. It was observed by the Commission that delay was attributable to the parties, including the petitioner.

6. The representative of MPPTCL stated that it was in agreement with the calculations made by WRPC, except on the capital cost of Vapi-Bhilad S/C transmission line. He opposed the request made by the petitioner for the calculation to be made effective from prospective date.

7. The representative of the petitioner requested that in the calculation of maximum power flow through the transmission line should be considered in place of average contracted power. He requested that while calculating transmission charges for Daman, the transmission path up to Diu should be taken. Further, he requested that as DD & DNH were connected with CTU network since May 2008, after this period transmission charges as per open access regulations should be applicable.

8. The Commission reserved its orders in both petitions.

Sd/-
(K.S.Dhingra)
Chief (Legal)